THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM.III/166/2019-Judl./Part-I/439

Dated Shillong, the 17th August, 2023

In partial modification of the Constitution of Benches as ordered vide this Registry's Notification No.HCM.III/166/2019-JudI./Part-I/436 dated, 2nd August,2023, the Hon'ble, the Chief Justice, is pleased to re-constitute the following DIVISION BENCHES, w.e.f. August 21, 2023 and until further orders:

DIVISION BENCHES		
SI.	NAMES OF HON'BLE	
NO	JUDGES	JURISDICTION
1.	DIVISION BENCH – I:	1. All matters relating to tribal issues to be
	Hon'ble, the Chief Justice,	taken up by a Division Bench.
	Mr. Sanjib Banerjee and	
	Hon'ble Mr. Justice H.S.	
	Thangkhiew.	
	[COURT ROOM NO. 1]	
2.	DIVISION BENCH – II:	1. All matters of Division Bench III released on
	Hon'ble, the Chief Justice,	account of Hon'ble Justice B. Bhattacharjee.
	Mr. Sanjib Banerjee and	
	Hon'ble Mr. Justice W.	
	Diengdoh.	
	[COURT ROOM NO. 1]	
3.	DIVISION BENCH - III:	Public Interest Litigations (PIL);
	Hon'ble, the Chief Justice,	2. Criminal Appeals;
	Mr. Sanjib Banerjee and	3. Commercial Appeals under the Commercial
	Hon'ble Mr. Justice	Appellate Division of the High Court;
	B.Bhattacharjee.	4. All matters relating to tax and revenue;
	[COURT ROOM NO. 1]	5. All writ petitions relating to the Recovery of
		Debts and Bankruptcy Act, 1993 including
		from the Debts Recovery Tribunal, the
		Debts Recovery Appellate Tribunal, the
		National Company Law Appelleta Tribunal
		National Company Law Appellate Tribunal and also under the Securitisation and
		Reconstruction of Financial Assets and
		Enforcement of Security Interest Act, 2002; and
		allu

6. All other matters required to be taken by a Division Bench.

BY ORDER

JOINT REGISTRAR (LISTING)
Memo.No.HCM.III/166/2019-Judi./Part-I/439-A Dated Shillong, the 17th August, 2023

Copy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. All Court Masters/Court officers concerned for information and necessary action.
- 11. The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action. He is also requested to get this Notification uploaded on the Official Website.
- 12. Notice Board.
- 13. Office File.

JOINT REGISTRAR (LISTING)

840